

Amazon sets up rest point for delivery execs in Gurgaon

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Gurgaon: Amazon India on Friday launched 'Project Ashray', an initiative to establish rest points for delivery executives working with the e-commerce giant. The company, which received a notice from the National Human Rights Commission (NHRC) earlier this year after its warehouse workers complained of intolerable working conditions during the heatwave in Delhi-NCR, has collaborated with an NGO to establish rest points in the region, apart from Mumbai and Bengaluru.

The first Ashray centre was opened in Malibu Towne Boulevard in Sector 47 on Friday. International Labour Organisation director (India) Michiko Miyamoto inaugurated the rest point.

The move comes two months after TOI reported the woes of Amazon warehouse workers and delivery associates who were pushed to meet unrealistic targets without breaks in Manesar. The e-commerce giant came under the lens of NHRC over alleged anti-labour practices, which took suo moto cognizance and sent it a notice. Amazon India later accepted that there was a violation of workplace safety standards on May 16, 2024, at its Manesar warehouse and assured the govt of prompt corrective action, including setting up rest points. Officials said they are identifying locations to set up more such facilities across NCR, Mumbai and Bengaluru.

Talking about Project Ashray, the company's vice-president (operations) Abhinav Singh said, "The rest points will offer a range of amenities tailored to the needs of drivers, including comfortable seating, access to clean water and mobile charging stations. Each centre can accommodate up to 15 people at a time and will be operational from 9am to 9pm, with usage being free and limited to 30 minutes per visit per delivery associate."

He added that Amazon will undertake several initiatives to create awareness about these rest points among delivery associates, and their locations will be marked on Google Maps for easy access.

Jagan Mohan attacks Andhra CM over frequent industrial mishaps

Former Andhra CM alleges that the present govt did not take initiative to ensure proper monitoring

STATESMAN NEWS SERVICE
HYDERABAD, 25 AUGUST

As yet another industrial mishap left four workers injured within 48 hours of the blast at a pharma unit in Anakapalli, former Andhra Pradesh chief minister Y S Jagan Mohan Reddy on Friday slammed the government for negligence alleging that the current regime was more focussed on 'red book governance.'

The 'red book' euphemistically refers to TDP minister Nara Lokesh's claim that he had chronicled all the atrocities and political vendetta by the then ruling party leaders and bureaucracy when TDP was out of power. Opposition leader YS Jagan Mohan Reddy has been claiming that the TDP



was ruling by the 'Red book Constitution.' Today Reddy visited the injured workers of Escientia Advanced Sciences Private Limited where the blast had claimed 17 lives.

Another industrial accident took place at Synergene Active Ingredients Private Limited in JN Pharma City on Thursday night injuring four workers. Asked about the repeated

mishaps in industrial units the former chief minister said that after the leak at LG Polymers his government had come up with a detailed government order which asked for self compliance by industrial units followed by monitoring by the state government.

YS Jagan Mohan Reddy alleged that the current government did not take initiative

to ensure proper monitoring leading to industrial accidents like the one that took place in Anakapalli. "If the GO that was issued (after LG Polymers) had been exercised was monitoring then these things would not happen... what is happening in the past three-four months after this government has come, they have not focussed on anything. What this government has been focussing on is only the 'red book' governance," said Reddy.

He also claimed that it was his government which had introduced an ex-gratia of Rs one crore which is paid by the state government in case of deaths due to industrial accidents.

In addition the YSRCP leader

also accused the government of failing to respond quickly once the accident took place. He alleged that there were no ambulances and the injured were transported to the hospitals in company buses. Moreover, no government official or political leaders had rushed to the spot to handle the situation on ground.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo moto cognizance of the blast at the industrial unit in Anakapalli while expressing concern over violation of safety norms.

Minister N Chandrababu Naidu has urged all industries, especially those companies under 'Red Category' to immediately take up internal safety audits to prevent such mishaps.

NHRC orders probe into pharma factory fire in Andhra

NEW DELHI: The NHRC has taken suo motu cognisance of an explosion that killed at least 17 workers and injured several others at a private industrial unit in Andhra Pradesh's Anakapalli district and directed the authorities to conduct a thorough investigation.

A major fire and explosion ripped through a pharma unit on Wednesday. The damage could have been worse but fewer workers were in the plant when the accident occurred due to it being lunchtime. The death toll is expected to rise as search operations continue.

The National Human Rights Commission (NHRC) on Friday expressed serious concern about the apparent violation of safety norms leading to the incident. The commission issued notices to the Andhra Pradesh chief secretary and DGP, urging them to conduct a thorough investigation. The inquiry will assess whether the industrial unit complied with all safety regulations and legal requirements and if any negligence occurred by the authorities responsible for supervising the facility.

The NHRC has mandated that a detailed report be submitted within two weeks. The report should include the status of the FIR filed in connection with the incident, the treatment being provided to the injured and the disbursement of compensation to the kin of those killed or injured.

MPOST



NHRC orders probe into pharma factory fire in AP

VISAKHAPATNAM: The NHRC has taken suo motu cognisance of an explosion that killed at least 17 workers and injured several others at a private industrial unit in Andhra Pradesh's Anakapalli district and directed the authorities to conduct a thorough investigation. A major fire and explosion ripped through a pharma unit on Wednesday. The damage could have been worse but fewer workers were in the plant when the accident occurred due to it being lunchtime. The death toll is expected to rise as search operations continue. The National Human Rights Commission (NHRC) in a statement expressed deep concern over the apparent violation of safety norms that led to the incident. The cause of the explosion remains unclear.

NHRC takes note of reported sexual assault of two minor girls

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report, carried on Aug 18, that two minor girl students, aged four years, were allegedly sexually abused by a staff of a school in the Thane district of Maharashtra. He was engaged in cleaning the girls' toilet in the school, where he allegedly victimised them on Aug 12-13.

NHRC takes note of sexual assault on 12 girl students

NHRC, India took suo moto cognisance of a media report that 13 girl students were sexually assaulted in an alleged fake National Cadet Corps (NCC) camp at a private school in Krishnagiri district of Tamil Nadu during the August 5-9. 41 students including 17 girls attended the camp. Allegedly, a political leader convinced the private school authorities that he would get them a unit of the NCC if they could organise a students' camp.

आंध्र में दवा कारखाना में आग की घटना की गहन जांच जरूरी : एनएचआरसी

जनसत्ता ब्यूरो
नई दिल्ली, 23 अगस्त।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अनकापल्ली जिले में एक दवा फैक्टरी में लगी आग की घटना का स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को इसकी गहन जांच का निर्देश दिया है। साथ ही दो सप्ताह के भीतर इसकी विस्तृत रिपोर्ट पेश करने को भी कहा है। बीते बुधवार को हुई इस घटना में 17 श्रमिकों की मौत हो गई थी और कई अन्य घायल हो गए थे।

बताया जाता है कि आग की इस घटना में जानी नुकसान और ज्यादा हो सकता था, लेकिन जब यह हादसा हुआ तब भोजनावकाश होने के कारण वहां कम श्रमिक मौजूद थे। मलबे में तलाशी अभियान अभी जारी है और मृतकों की संख्या बढ़ने की आशंका है।

एनएचआरसी ने इस कारखाने में सुरक्षा नियमों के कथित उल्लंघन को लेकर गहरी चिंता जताई है। आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर उन्हें इस मामले की गहन जांच का निर्देश दिया है। जांच में यह पड़ताल किए जाने की संभावना है कि इस कारखाने ने सभी सुरक्षा नियमों एवं कानूनी शर्तों का पालन किया था या नहीं। साथ ही इस बात का भी पता लगाया जाएगा कि कारखाने के निरीक्षण के लिए जिम्मेदार अधिकारियों की ओर कोई लापरवाही तो नहीं बरती गई। एनएचआरसी ने अधिकारियों को निर्देश दिया है कि दो सप्ताह के भीतर जांच की विस्तृत रिपोर्ट प्रस्तुत की जाए।

एनएचआरसी ने आंध्र प्रदेश में दवा फैक्टरी में आग की घटना की जांच का आदेश दिया

नई दिल्ली, (विप्र)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अनकापल्ली जिले में एक निजी औद्योगिक इकाई में हुए विस्फोट की घटना का स्वतः संज्ञान लेते हुए अधिकारियों को इसकी सघन जांच का निर्देश दिया है। इस विस्फोट में कम से कम 17 श्रमिकों की मौत हो गयी तथा कई अन्य घायल हो गये। बुधवार को इस दवा निर्माण इकाई में भयंकर आग लग गयी थी और विस्फोट हुआ था। इस घटना में नुकसान और ज्यादा हो सकता था लेकिन जब यह हादसा हुआ तब भोजनावकाश होने के कारण वहां कम श्रमिक थे। तलाश अभियान जारी है और मृतकों की संख्या बढ़ने की आशंका है। एनएचआरसी ने सुरक्षा नियमों के कथित उल्लंघन को लेकर गहरी चिंता जतायी। बताया जाता है कि इसी उल्लंघन के फलस्वरूप यह घटना घटी। आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर उन्हें इस मामले की सघन जांच का निर्देश दिया है।



फैक्टरी में आग की घटना की जांच का आदेश

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अनकापल्ली जिले में एक निजी औद्योगिक इकाई में हुए विस्फोट की घटना का स्वतः संज्ञान लिया है। आयोग ने अधिकारियों को इसकी सघन जांच का निर्देश दिया है। इस विस्फोट में कम से कम 17 श्रमिकों की मौत हो गई तथा कई अन्य घायल हो गए। बुधवार को इस दवा निर्माण इकाई में भयंकर आग लग गई थी और विस्फोट हुआ था।

मुठभेड़ मामले में 13 पुलिस कर्मियों के खिलाफ केस दर्ज

मानवाधिकार आयोग के दिशा-निर्देश पर हुआ दर्ज

अमर उजाला ब्यूरो

नई दिल्ली। अलीपुर इलाके में साल 2013 में अपराध शाखा और बदमाशों के बीच मुठभेड़ के मामले में राष्ट्रीय मानवाधिकार आयोग के निर्देश पर अब अलीपुर थाने में मामला दर्ज किया गया है। इसमें अपराध शाखा की तत्कालीन टीम के 13 पुलिसकर्मियों को आरोपी बनाया गया है। मुठभेड़ में मारे गए राकेश के परिवार वालों ने अपराध शाखा पर फर्जी मुठभेड़ का आरोप लगाया था और अदालत में याचिका देकर इस मामले की जांच करवाने की मांग की थी।

मार्च 2013 में अपराध शाखा की टीम ने दिल्ली पुलिस की टॉप टेन लिस्ट में शामिल रहे मनोज मोरखेड़ी व उसके साथियों को मुठभेड़ के बाद पकड़ा था। गोलीबारी में गैंगस्टर मनोज मोरखेड़ी के साथी व राष्ट्रीय स्तर के पहलवान राकेश को गोली लगी थी। उसकी मौत हो गई थी। तब से राकेश के परिवार वाले पुलिस पर फर्जी मुठभेड़ का आरोप लगाकर अदालत में लड़ाई लड़ रहे थे।

2013 में मनोज मोरखेड़ी व उसके साथियों के साथ हुई थी मुठभेड़

बदमाश के साथी की हो गई थी मौत, लगा था फर्जी मुठभेड़ का आरोप

परिवार वालों ने अपना पक्ष रखते हुए कहा कि कार की जांच रिपोर्ट से पता चलता है कि फायरिंग कार के चारों तरफ से की गई थी। पिता ने दावा किया कि तीन डाक्टरों के मेडिकल बोर्ड के पोस्टमार्टम से यह भी पता चलता है कि राकेश के शव पर छह चोटें थीं। इनमें एक गोली का निशान था। जब कि पांच चोटें लाठी या किसी अन्य हथियार की थीं। हालांकि अदालत ने मामले को निरस्त कर दिया। उसके बाद परिवार वाले राष्ट्रीय मानवाधिकार आयोग में गुहार लगाई थी। पुलिस अधिकारियों का कहना है कि मुठभेड़ में शामिल एक पुलिसकर्मी की मौत हो चुकी है, एक सेवानिवृत्त हो चुके हैं। 11 पुलिसकर्मी दिल्ली पुलिस के अलग-अलग यूनिट में तैनात हैं। ब्यूरो

NHRC takes suo motu notice of food poisoning cases

The National Human Rights Commission (NHRC), basing on newspaper reports, has taken suo motu cognisance of the two food poisoning cases in Andhra Pradesh. The NHRC issued notices to the State's Chief Secretary and the Director General of Police on August 22, seeking a detailed report on the two cases in two weeks. It also sought the progress made on the FIRs and the health status of the victims. "The report should also mention the steps taken / proposed to ensure that such painful incidents do not recur," the notice said. In one incident, the health of 70 students was affected at Chittoor Apollo Health University. They are undergoing treatment at the Chittoor Government Hospital. In the other incident, three children died and 37 fell ill at an orphanage in Anakapalli district. They are admitted to different hospitals in Anakapalli and Visakhapatnam. The NHRC observed that the contents of the news reports, if true, raise a serious issue of violation of human rights. Both the incidents indicated negligence of the authorities concerned in ensuring proper food quality and health of the inmates, it observed.

NHRC takes suo motu cognisance of Atchutapuram blast

The Hindu Bureau

GUNTUR

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports on the death of 17 workers and injuries to many others in the blast at a pharma unit at the Atchutapuram Special Economic Zone in Anakapalli district of Andhra Pradesh that occurred on August 21.

The Commission, on Friday observed that the contents of the media reports indicated violations of the victims' right to life due to the negligence of the authorities concerned. It issued notices to the Chief Secretary and the Director General of Police, di-

recting them to conduct a thorough investigation to check whether all the safety norms and legal provisions were being strictly followed by the owner of the pharma unit and supervised by the authorities concerned.

It sought a detailed report within two weeks. The Commission observed that the reasons behind the explosion were still not clear.

It wanted the report to include the status of the FIR, updated information on the health and treatment of the injured, disbursement of compensation. The NHRC sought the details on the action taken against the officers responsible for the tragedy.

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day, observed that the contents of the media reports indicated violations of the victims' right to life due to the negligence of the authorities concerned. It issued notices to the Chief Secretary and the Director General of Police, directing them to conduct a thorough investigation to check whether all the safety norms and legal provisions were being strictly followed by the owner of

the pharma unit and supervised by the authorities concerned.

It sought a detailed report within two weeks. It wanted the report to include the status of the FIR, updated information on the health and treatment of the injured, disbursement of compensation.

The Commission also sought details on the action taken against officers responsible for the tragedy.

NHRC notices to AP CS, DGP over blast

Vijayawada: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports on the blast that claimed the lives of 17 workers at a pharma unit in Atchuta- puram special economic zone of Anakapalli and issued notices to the chief secretary and the DGP. TNN

NHRC takes suo motu cognisance of AP pharma factory blast case

HYDERABAD, DHNS: The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports that at least 17 workers died and 50 others were injured in a reactor blast at a private industrial unit in the Atchutapuram Special Economic Zone in Anakapalli district of Andhra Pradesh on August 21.

The explosion, a case of vapour cloud explosion (VCE) triggered by a solvent leak, occurred at the Escientia Advanced Sciences factory in Atchutapuram SEZ on Wednesday.

Pharma unit blast: NHRC seeks report

EXPRESS NEWS SERVICE

@ Vijayawada

TAKING suo motu cognizance of the fire accident at a unit of Escientia Advanced Sciences Pvt Ltd in the Atchutapuram SEZ in Anakapalle district which claimed 17 lives and left several workers injured, the National Human Rights Com-

mission (NHRC) has issued notices to the State government and the police to probe whether the safety norms and legal provisions were strictly followed by the management. The Commission has sought a detailed report within two weeks.

NHRC observed that the contents of the media reports indicate violations of the victims'

Right to Life due to the concerned authorities' negligence. Accordingly, notices have been issued to the Chief Secretary and the Director General of Police, directing them to launch a thorough investigation.

"The report must include the status of the FIR, updated information on the health and medical treatment of the in-

jured, disbursement of the compensation, and any other relief/rehabilitation provided to the injured as well as the families of the deceased workers," the Commission said.

Further, NHRC said it would also like to know about the action taken against the delinquent officers responsible for the tragedy.

Food poisoning: NHRC seeks report

Notices issued to Chief Secy & DGP, they have been asked to submit report in two weeks

EXPRESS NEWS SERVICE
@ Vijayawada

THE National Human Rights Commission (NHRC) has sought a detailed report on the recent incidents of food poisoning in the State, including the one in Anakapalle district, in which three children died.

The commission took suo motu cognisance of the media reports about the two alleged incidents of food poisoning in Andhra Pradesh, causing serious health problems to students. In Anakapalle, three inmates of a private hostel died and 37 others fell ill after consuming contaminated food. They were admitted to different hospitals in Anakapalle and Visakhapatnam districts.

The other incident was related to the alleged food poisoning at a private institution in Chittoor district, in which 70 students were taken ill.



Children who fell sick due to food poisoning receiving treatment at King George Hospital in Visakhapatnam | EXPRESS

“It was observed that the contents of the news reports, if true, raise a serious issue of violation of the human rights

of the victims. Both incidents indicate negligence of the concerned authorities towards ensuring proper food quality and the health of the inmates,” the commission noted.

It was observed that the contents of the news reports, if true, raise a serious issue of violation of the human rights of the victims. Both incidents of food poisoning indicate negligence of authorities

NHRC

The NHRC commission issued notices to the Chief Secretary and the Director General of Police seeking a detailed report on both the incidents of food poisoning within two weeks.

“The report is expected to include the status of the FIRs in the two incidents and the health status of the affected children. It should also mention the steps taken and proposed to ensure that such painful incidents do not recur in the future,” the commission said.

Petition in Madras High Court seeks CBI probe into case

Mohamed Imranullah S.

CHENNAI

A public interest litigation petition has been filed in the Madras High Court for a CBI probe into complaints of many girls having been sexually abused at a fake National Cadet Corps (NCC) camp held at a private school in Krishnagiri between August 5 and 9.

The PIL petition is expected to be listed for hearing before the first Division Bench of Acting Chief Justice D. Krishnakumar and Justice P.B. Balaji on Monday. Advocate A.P. Surya-prakasam had filed the petition on Friday to ensure a just and fair investigation.

The petitioner, in his affidavit, stated that the National Human Rights Commission (NHRC) had, on August 21, taken *suo motu* cognisance of news reports regarding the sexual abuse in the fake NCC camp and called for a status report from the Chief Secretary and the Director-General of Police within two weeks.

The NHRC had taken note that 41 students, including 17 girls, had participated in the fake camp,

and 13 girls were reported to have been sexually abused. Since such fake camps had reportedly been organised in four other schools, too, the commission sought to know if there were any more victims.

When people were expecting the police to report progress to the NHRC, news reports began trickling in that the prime accused, A. Sivaraman, had died at the Salem Government Hospital where he had been admitted after reportedly consuming a poisonous substance due to fear of arrest.

Stating that his death was shrouded in mystery, the litigant said that the real perpetrators behind the fake NCC camps and the sexual abuse of girls in those camps could be brought to book only if the investigation was transferred from the Krishnagiri police to the CBI.

(Assistance for overcoming suicidal thoughts is available on the State's health helpline 104, Tele-MANAS 14416, and Sneha's suicide prevention helpline 044-24640050)

Find manual scavenging cases after '22, HC to govt

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Mumbai: The Bombay High Court has directed the state govt to conduct an inquiry find instances of manual scavenging after 2022. The direction followed after the state clarified that its claim of 36 districts being free of manual scavenging was only until March 2023 when collectors had issued certificates declaring it so.

“Now, it has been clarified that the report of the collector referred only to the position of the year 2022 and not as of today. An inquiry will have to be made regarding the instances of manual scavenging. This is apart from the efforts to ensure that manual scavenging does not take place at all in the first place,” said Justices Nitin Jamdar and Milind Sathaye on Tuesday.

The court was hearing a petition by Shramik Janata

Sangh, a workers' union. On Aug 9, the state informed HC that the Commissionerate of Social Welfare had written to the Centre that all districts in Maharashtra have been freed of manual scavenging.

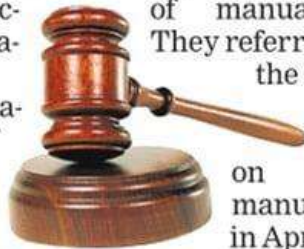
But senior advocate Gayatri Singh and advocate Sudha Bhardwaj, for the Sangh, disputed the state's claim. They said there are instances of manual scavenging. They referred to a query by the National Human Rights Commission on the deaths of manual scavengers in April.

They also referred to other instances of sewer cleaning in April and Aug. Singh asked if there was no manual scavenging as contended, then why was compensation given in 81 cases as per the State's record. The State's advocate then clarified that the claim of no manual scavenging was only until certificates.

The state's affidavit said district-level committees are set up under the Manual Scavengers (Prohibition and Employment) Act, 2013. The judges directed the Social Welfare Department to publish the composition of all committees - state, district, and vigilance - with the names of the members on its website.

The website shall contain details of the actions taken by all committees except where the information is sensitive or protected by any statutory provisions regarding confidentiality.

The judges directed that by the next hearing on Sept 9, the state govt shall create a dedicated email and social media handle where citizens and non-governmental organisations can report instances of manual scavenging. “This will aid the social welfare department in its statutory duty to ensure that manual scavenging does not take place,” they added.



मानवाधिकार आयोग ने अनकापल्ली विस्फोट मामले में मांगी रिपोर्ट

टीम एक्शन इंडिया

नई दिल्ली: आंध्र प्रदेश के अनकापल्ली की एक औद्योगिक इकाई में 21 अगस्त को हुए विस्फोट के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने संज्ञान लेते हुए राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है। मानवाधिकार आयोग ने

सुरक्षा मानकों में लापरवाही के लिए गहन जांच के निर्देश दिए हैं। दो सप्ताह के भीतर जांच रिपोर्ट सौंपने को कहा है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को यह नोटिस जारी किया है। आयोग ने नोटिस के तहत एफआईआर की स्थिति, घायलों के स्वास्थ्य और चिकित्सा उपचार एवं मृतकों और

नोटिस

►► **ज्ञान लेते हुए
राज्य के मुख्य सचिव
और पुलिस
महानिदेशक को नोटिस
जारी किया है**

घायलों के परिवारों को मुआवजे के वितरण की विस्तृत रिपोर्ट भी मांगी है। एनएचआरसी ने औद्योगिक इकाई में हुए विस्फोट मामले की खबर मीडिया में आने के बाद स्वतः संज्ञान में लिया है। उल्लेखनीय है कि 21 अगस्त को आंध्र प्रदेश के अनकापल्ली जिले के विशेष आर्थिक क्षेत्र (सेज) अच्युतपुरम की एक निजी औद्योगिक

इकाई के रिक्टर विस्फोट में 17 श्रमिकों की मौत हो गई और 50 अन्य घायल हो गए। विस्फोट होने के कारण अभी भी स्पष्ट नहीं हैं। आयोग ने पाया है कि मीडिया रिपोर्टों की सामग्री से स्पष्ट है कि संबंधित अधिकारियों द्वारा बरती गई लापरवाही के कारण पीड़ितों के जीवन के अधिकार का उल्लंघन हुआ है।

PIC: VIJAY GOHIL

‘Establish channels for public to report manual scavenging’

Urvi Mahajani

MUMBAI

The Bombay High Court has directed the state government to create dedicated email addresses and social media handles to enable citizens and non-governmental organisations to report instances of manual scavenging. These channels will be established in the names of district and vigilance committees set up to eradicate the banned practice.

The court said that the move will help the social welfare department in its statutory duty to ensure that manual scavenging does not take place. The HC has said that the creation of email address and social media handle and uploading information on the websites must be done by the next date of hearing on September 9.

The court was hearing a petition by Shramik Janata Sangh, highlighting the “plight” of manual scavengers, despite the government’s claim that the practice has been eradicated. During the previous hearing, state Advocate PP Kakade had

HC directs govt to create dedicated email address, social media handle for filing of complaints

claimed that all 36 districts in Maharashtra have been declared free of manual scavenging based on certificates submitted by collectors.

Senior Advocate Gayatri Singh, appearing for the petitioner, pointed out reports of fatalities even after the issuance of these certificates. The petition also cited the query raised by the National Human Rights Commission regarding the death of workers in April 2024. “If no manual scavenging is carried out as contended, then why was compensation given in 81 cases as per the state record itself,” Singh asked.

Later, Kakade clarified that the certificates “referred only to the position of 2022”. The bench then said: “... an inquiry will have to be made regarding the instances of manual scavenging.”

आंध्र में दवा कारखाना में आग की घटना की गहन जांच जरूरी : एनएचआरसी

जनसत्ता ब्यूरो
नई दिल्ली, 23 अगस्त।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अनकापल्ली जिले में एक दवा फैक्टरी में लगी आग की घटना का स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को इसकी गहन जांच का निर्देश दिया है। साथ ही दो सप्ताह के भीतर इसकी विस्तृत रपट पेश करने को भी कहा है। बीते बुधवार को हुई इस घटना में 17 श्रमिकों की मौत हो गई थी और कई अन्य घायल हो गए थे।

बताया जाता है कि आग की इस घटना में जानी नुकसान और ज्यादा हो सकता था, लेकिन जब यह हादसा हुआ तब भोजनावकाश होने के कारण वहां कम श्रमिक मौजूद थे। मलबे में तलाशी अभियान अभी जारी है और मृतकों की संख्या बढ़ने की आशंका है।

एनएचआरसी ने इस कारखाने में सुरक्षा नियमों के कथित उल्लंघन को लेकर गहरी चिंता जताई है। आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर उन्हें इस मामले की गहन जांच का निर्देश दिया है। जांच में यह पड़ताल किए जाने की संभावना है कि इस कारखाने ने सभी सुरक्षा नियमों एवं कानूनी शर्तों का पालन किया था या नहीं। साथ ही इस बात का भी पता लगाया जाएगा कि कारखाने के निरीक्षण के लिए जिम्मेदार अधिकारियों की ओर कोई लापरवाही तो नहीं बरती गई। एनएचआरसी ने अधिकारियों को निर्देश दिया है कि दो सप्ताह के भीतर जांच की विस्तृत रपट प्रस्तुत की जाए।

Delhi : फर्जी मुठभेड़ मामले में अपराध शाखा के 13 पुलिसकर्मियों पर केस, मानवाधिकार आयोग ने दिया था निर्देश

<https://www.amarujala.com/delhi-ncr/delhi-case-against-13-policemen-of-crime-branch-in-encounter-case-2024-08-24?src=top-subnav-amp>

अमर उजाला नेटवर्क, नई दिल्ली Published by: दुष्पंत शर्मा Updated Sat, 24 Aug 2024 02:31 AM IST

इसमें अपराध शाखा की तत्कालीन टीम के 13 पुलिसकर्मियों को आरोपी बनाया गया है। मुठभेड़ में मारे गए राकेश के परिवार वालों ने अपराध शाखा पर फर्जी मुठभेड़ का आरोप लगाया था और अदालत में याचिका देकर इस मामले की जांच करवाने की मांग की थी।

अलीपुर इलाके में साल 2013 में अपराध शाखा और बदमाशों के बीच मुठभेड़ के मामले में राष्ट्रीय मानवाधिकार आयोग के निर्देश पर अब अलीपुर थाने में मामला दर्ज किया गया है। इसमें अपराध शाखा की तत्कालीन टीम के 13 पुलिसकर्मियों को आरोपी बनाया गया है। मुठभेड़ में मारे गए राकेश के परिवार वालों ने अपराध शाखा पर फर्जी मुठभेड़ का आरोप लगाया था और अदालत में याचिका देकर इस मामले की जांच करवाने की मांग की थी।

मार्च 2013 में अपराध शाखा की टीम ने दिल्ली पुलिस की टॉप टेन लिस्ट में शामिल रहे मनोज मोरखेड़ी व उसके साथियों को मुठभेड़ के बाद पकड़ा था। गोलीबारी में गैंगस्टर मनोज मोरखेड़ी के साथी व राष्ट्रीय स्तर के पहलवान राकेश को गोली लगी थी। उसकी मौत हो गई थी। तब से राकेश के परिवार वाले पुलिस पर फर्जी मुठभेड़ का आरोप लगाकर अदालत में लड़ाई लड़ रहे थे।

परिवार वालों ने अपना पक्ष रखते हुए कहा कि कार की जांच रिपोर्ट से पता चलता है कि फायरिंग कार के चारों तरफ से की गई थी। पिता ने दावा किया कि तीन डाक्टरों के मेडिकल बोर्ड के पोस्टमार्टम से यह भी पता चलता है कि राकेश के शव पर छह चोटें थीं। इनमें एक गोली का निशान था। जब कि पांच चोटें लाठी या किसी अन्य हथियार की थीं।

हालांकि अदालत ने मामले को निरस्त कर दिया। उसके बाद परिवार वाले राष्ट्रीय मानवाधिकार आयोग में गुहार लगाई थी। पुलिस अधिकारियों का कहना है कि मुठभेड़ में शामिल एक पुलिसकर्मी की मौत हो चुकी है, जबकि एक सेवानिवृत्त हो चुके हैं। 11 पुलिसकर्मी दिल्ली पुलिस के अलग अलग यूनिट में तैनात हैं।

Devdiscourse/Deccan Herald/News Meter/Siasat/Global gree News

NHRC Demands Probe Into Deadly Andhra Pradesh Industrial Explosion

<https://www.devdiscourse.com/article/law-order/3061526-nhrc-demands-probe-into-deadly-andhra-pradesh-industrial-explosion>

<https://www.deccanherald.com/india/andhra-pradesh/nhrc-takes-suo-motu-cognisance-of-anakapalli-pharma-factory-blast-tragedy-seeks-reports-from-cs-dgp-within-2-weeks-3161755>

<https://newsmeter.in/crime/nhrc-issues-notices-to-andhra-authorities-over-food-poisoning-incidents-734698>

<https://www.siasat.com/nhrc-issues-notices-to-andhra-authorities-over-food-poisoning-incidents-3083920/>

<https://globalgreenews.com/2024/08/23/nhrc-issues-notices-to-andhra-pradesh-officials-over-worker-deaths-in-anakapalli-industrial-explosion/>

[Devdiscourse News Desk](#) | New Delhi | Updated: 23-08-2024 15:57 IST | Created: 23-08-2024 15:57 IST

The NHRC has called for a comprehensive investigation into an explosion at a private industrial unit in Andhra Pradesh's Anakapalli district, which resulted in 17 deaths and several injuries. Authorities have been directed to check for safety compliance and negligence, with a detailed report due within two weeks.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a devastating explosion that killed at least 17 workers and injured several others at a private industrial unit in Andhra Pradesh's Anakapalli district. The commission has directed the authorities to conduct a thorough investigation.

The explosion occurred on Wednesday during lunchtime, which, fortunately, limited the number of workers present in the plant and prevented even greater casualties. However, the death toll is expected to rise as search operations continue.

Expressing deep concern over the apparent safety violations, the NHRC has issued notices to both the Andhra Pradesh chief secretary and the director general of police. The notices mandate an investigation to determine whether the industrial unit adhered to safety regulations and whether there was any negligence by supervising authorities.

The commission has set a two-week deadline for a detailed report on the status of the FIR, treatment for the injured, and compensation for the victims' families. The NHRC

has also requested information on relief efforts and actions taken against any responsible officials.

In the wake of the explosion, the State Disaster Response Force teams continue their search for survivors amid fears that more bodies may still be trapped under the rubble. The exact cause of the explosion remains unclear.

Financial Express/Orissa Diary/Devdiscourse/Orissa Diary/Devdiscourse

NHRC orders probe into Andhra pharmaceutical factory fire resulting in 17 deaths

<https://www.financialexpress.com/india-news/nhrc-orders-probe-into-andhra-pharmaceutical-factory-fire-resulting-in-17-deaths/3590850/>

<https://orissadiary.com/nhrc-india-investigates-worker-deaths-following-industrial-explosion-in-anakapalli-andhra-pradesh/>

<https://www.devdiscourse.com/article/health/3061884-nhrc-probes-severe-food-poisoning-incidents-in-andhra-pradesh>

<https://orissadiary.com/nhrc-responds-to-food-poisoning-cases-affecting-70-students-and-fatalities-at-orphanage-in-andhra-pradesh/>

<https://www.devdiscourse.com/article/law-order/3061538-nhrc-takes-suo-motu-cognizance-of-food-poisoning-incidents-in-andhra-pradesh>

The NHRC voiced grave concern about what appeared to be a breach of safety protocol that caused the event

Written by FE Online August 23, 2024 17:44 IST

The NHRC has taken suo motu cognisance of the incident in which at least 17 workers were killed and numerous more were injured and instructed the authorities to carry out a comprehensive probe. The explosion took place at a private industrial plant in the Anakapalli district of Andhra Pradesh on Wednesday and ripped through a pharmaceutical facility.

As it was lunchtime when the accident happened, there were fewer workers in the factory, which may have contributed to the greater damage. It is anticipated that the dead toll will increase as search efforts continue.

In a statement released on Friday, the National Human Rights Commission (NHRC) voiced grave concern about what appeared to be a breach of safety protocol that caused the event.

The director general of police and the chief secretary of Andhra Pradesh have received notices from the commission urging them to look into the matter thoroughly. The investigation is anticipated to look into whether the industrial unit complied with all safety rules and legal obligations and whether the authorities in charge of overseeing the plant were negligent in any way.

A thorough report must be turned in to the NHRC within two weeks, under their mandate. The status of the FIR that was filed in relation to the incident, the medical care being given to the injured, and the payment of compensation to the relatives of the deceased or injured should all be included in the report.

The commission has also requested details regarding any efforts made for the victims' relief and rehabilitation, as well as the actions taken against those deemed accountable.

The State Disaster Response Force team continued to look for survivors after the explosion, which caused considerable worry. The authorities worry that more bodies might be buried beneath the debris because the origin of the explosion is still unknown.

(with inputs from PTI)

NHRC takes suo motu cognisance of Atchutapuram pharma unit blast, seeks reports from A.P. CS, DGP

<https://www.thehindu.com/news/national/andhra-pradesh/nhrc-takes-suo-motu-cognisance-of-atchutapuram-pharma-unit-blast-seeks-reports-from-ap-cs-dgp/article68559093.ece>

Media reports indicate violations of the victims' right to life due to the negligence of the authorities concerned, says the rights panel; orders probe to check compliance of safety and legal norms by the unit

Updated - August 23, 2024 09:11 pm IST

Published - August 23, 2024 08:41 pm IST - GUNTUR

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports on the death of 17 workers and injuries to many others in the blast at a pharma unit at the Atchutapuram Special Economic Zone in Anakapalli district of Andhra Pradesh that occurred on August 21, 2024.

The Commission, on Friday, August 23, observed that the contents of the media reports indicated violations of the victims' right to life due to the negligence of the authorities concerned. It issued notices to the Chief Secretary and the Director General of Police, Andhra Pradesh, directing them to conduct a thorough investigation to check whether all the safety norms and legal provisions were being strictly followed by the owner of the pharma unit and supervised by the authorities concerned. It sought a detailed report within two weeks.

The Commission observed that the reasons behind the explosion were still not clear. It wanted the report to include the status of the FIR, updated information on the health and medical treatment of the injured, disbursement of compensation, and any other relief or rehabilitation provided to the injured as well as the families of the deceased workers.

The Commission also sought the details on the action taken against the officers responsible for the tragedy.

Hindu/ Deccan Chronicle/ News mill/ANI News/

NHRC takes suo motu cognisance of food poisoning cases in Andhra Pradesh

<https://www.thehindu.com/news/national/andhra-pradesh/nhrc-takes-suo-motu-cognisance-of-food-poisoning-cases-in-andhra-pradesh/article68559068.ece>

<https://www.deccanchronicle.com/southern-states/andhra-pradesh/nhrc-takes-suo-motu-cognisance-of-anakapalli-sez-incident-issues-notice-to-ap-cs-and-dgp-1818478>

<https://thenewsmill.com/2024/08/nhrc-takes-suo-motu-cognisance-of-deaths-in-reactor-blast-in-andhras-anakapalli/>

<https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-2-separate-incidents-of-food-poisoning-in-andhra20240824053033/>

It issues notices to the State's Chief Secretary and DGP, seeking a detailed report in two weeks

Published - August 23, 2024 08:09 pm IST - GUNTUR

The National Human Rights Commission (NHRC), basing on newspaper reports, has taken suo motu cognisance of the two food poisoning cases in Andhra Pradesh.

The NHRC issued notices to the State's Chief Secretary and the Director General of Police on August 22, seeking a detailed report on the two cases in two weeks. It also sought the progress made on the FIRs and the health status of the victims. "The report should also mention the steps taken / proposed to ensure that such painful incidents do not recur," the notice said.

In one incident, the health of 70 students was affected at Chittoor Apollo Health University. They are undergoing treatment at the Chittoor Government Hospital. In the other incident, three children died and 37 fell ill at an orphanage in Anakapalli district. They are admitted to different hospitals in Anakapalli and Visakhapatnam.

The NHRC observed that the contents of the news reports, if true, raise a serious issue of violation of human rights. Both the incidents indicated negligence of the authorities concerned in ensuring proper food quality and health of the inmates, the NHRC observed.

News/Drugs control/ Latestly/ Latestly

NHRC Takes Suo Motu Cognizance of Deaths in Andhra Pradesh Reactor Blast

<https://www.newsx.com/national/nhrc-takes-suo-motu-cognizance-of-deaths-in-andhra-pradesh-reactor-blast/>

<https://drugscontrol.org/news-detail.php?newsid=40156>

<https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognizance-of-deaths-in-reactor-blast-in-andhras-anakapalli-6212081.html>

<https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognizance-of-2-separate-incidents-of-food-poisoning-in-andhra-6212075.html>

Edited By: Priyanka Koul

Updated on: August 24, 2024

The National Human Rights Commission (NHRC) of India has taken suo motu cognizance of the deaths resulting from a reactor blast at a pharmaceutical company in Andhra Pradesh's Anakapalli.

The NHRC acted upon media reports indicating that at least 17 workers died and 50 others were injured in the explosion at a private industrial unit in the Atchutapuram Special Economic Zone, Anakapalli, on August 21. The cause of the explosion remains unclear.

The Commission noted that the media reports suggest violations of the victims' right to life due to alleged negligence by the concerned authorities. Consequently, the NHRC has issued notices to the Chief Secretary and the Director General of Police of Andhra Pradesh, directing a thorough investigation to determine whether all safety norms and legal provisions were strictly followed by the industrial unit's owner and whether these were adequately supervised by the relevant authorities. A detailed report is to be submitted within two weeks.

Reports indicate that the State Disaster Response Force (SDRF) teams are continuing to search for any survivors in the debris following the blast. However, there are fears that the death toll may rise as bodies are believed to be trapped. The exact number of workers on duty at the time of the blast is still unknown.

The report is expected to include the status of the FIR, updated information on the health and medical treatment of the injured, details on the disbursement of

compensation, and any other relief or rehabilitation provided to the injured and the families of the deceased workers.

The Commission has also requested updates on any actions taken against the officers found responsible for the tragedy.

In samachar / Udai purkiran

NHRC ने आंध्र प्रदेश के अनकापल्ली जिले में एक निजी औद्योगिक इकाई में हुए विस्फोट में कई श्रमिकों की कथित मौत का स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-alleged-death-of-several-workers-in-an-explosion-at-a-private-industrial-unit-in-anakapalle-district-of-andhra-pradesh/>

<https://udaipurkiran.in/human-rights-commission-seeks-report-in-anakapalle-blast-case/>

Editor Posted on 23 अगस्त 2024

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार 21 अगस्त, 2024 को आंध्र प्रदेश के अनकापल्ली जिले के अच्युतपुरम विशेष आर्थिक क्षेत्र में एक निजी औद्योगिक इकाई में रिेक्टर विस्फोट में कम से कम 17 श्रमिकों की मौत हो गई और 50 अन्य घायल हो गए। विस्फोट होने के कारण अभी भी स्पष्ट नहीं हैं। कथित तौर पर, राज्य आपदा प्रतिक्रिया बल की टीमों विस्फोट के बाद मलबे में जीवित बचे लोगों की तलाश कर रही हैं। हालांकि, यह आशंका जताई जा रही है कि मृतकों की संख्या बढ़ सकती है क्योंकि लाशों के फंसे होने की सम्भावना है। यह स्पष्ट नहीं है कि विस्फोट के समय कितने कर्मचारी ड्यूटी पर थे।

आयोग ने पाया है कि मीडिया रिपोर्टों की सामग्री से स्पष्ट है कि संबंधित अधिकारियों द्वारा बरती गई लापरवाही के कारण पीड़ितों के जीवन के अधिकार का उल्लंघन हुआ है। तदनुसार, आयोग ने मुख्य सचिव और पुलिस महानिदेशक, आंध्र प्रदेश को नोटिस जारी किया है, जिसमें निर्देश दिया गया है कि वे इस बात की गहन जांच करें कि औद्योगिक इकाई के मालिक द्वारा सभी सुरक्षा मानकों और कानूनी प्रावधानों का सख्ती से पालन किया जा रहा था या नहीं और संबंधित अधिकारियों द्वारा इसकी निगरानी की जा रही थी या नहीं तथा दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत करें।

रिपोर्ट में एफआईआर की स्थिति, घायलों के स्वास्थ्य और चिकित्सा उपचार की अद्यतन जानकारी, मुआवजे का वितरण और घायलों के साथ-साथ मृत श्रमिकों के परिवारों को प्रदान की गई कोई अन्य राहत/पुनर्वास शामिल होने की अपेक्षा है। आयोग इस त्रासदी के लिए दोषी अधिकारियों, जो इस घटना के लिए जिम्मेदार थे, के खिलाफ की गई कार्रवाई के बारे में भी जानना चाहेगा।

India voice/ Hindusthan samachar/

NHRC सख्त: दूषित खाद्य पदार्थ पर आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक से मांगा जवाब, बच्चों की मौत और बीमार पड़ने पर लिया ACTION

<https://indiavoice.com/nhrc-strict-sought-answers-from-andhra-pradesh-chief-secretary-and-director-general-of-police-on-contaminated-food-items/>

<https://www.hindusthansamachar.in/Encyc/2024/8/23/NHRC-seeks-report-from-Andhra-Pradesh-Chief-Secret.php>

राष्ट्रीय मानवाधिकार आयोग (NHRC) भारत ने आंध्र प्रदेश में गंभीर स्वास्थ्य समस्याएं पैदा करने वाली खाद्य विषाक्तता की दो कथित घटनाओं के बारे में 19 और 21 अगस्त, 2024 को मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है। एक घटना में कथित तौर पर चित्तूर अपोलो हेल्थ यूनिवर्सिटी में खाद्य विषाक्तता के कारण 70 छात्रों का स्वास्थ्य गंभीर रूप से प्रभावित हुआ था।

By HO BUREAU | Updated Date August 23, 2024

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (NHRC) भारत ने आंध्र प्रदेश में गंभीर स्वास्थ्य समस्याएं पैदा करने वाली खाद्य विषाक्तता की दो कथित घटनाओं के बारे में 19 और 21 अगस्त, 2024 को मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है। एक घटना में कथित तौर पर चित्तूर अपोलो हेल्थ यूनिवर्सिटी में खाद्य विषाक्तता के कारण 70 छात्रों का स्वास्थ्य गंभीर रूप से प्रभावित हुआ था।

चित्तूर के सरकारी अस्पताल में उनका इलाज चल रहा है। जबकि दूसरी घटना में अनाकापल्ली जिले के एक अनाथालय में भोजन विषाक्तता के बाद तीन बच्चों की मौत हो गई और 37 बीमार पड़ गए। उन्हें अनाकापल्ली और विशाखापत्तनम के विभिन्न अस्पतालों में भर्ती कराया गया है। आयोग ने पाया है कि समाचार रिपोर्टों की सामग्री, यदि सत्य है, पीड़ितों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है।

दोनों घटनाएं उचित भोजन की गुणवत्ता और कैदियों के स्वास्थ्य को सुनिश्चित करने के प्रति संबंधित अधिकारियों की लापरवाही का संकेत देती हैं। तदनुसार, आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर दोनों मामलों पर विस्तृत रिपोर्ट मांगी है। इसमें FIR की स्थिति और पीड़ितों की स्वास्थ्य स्थिति को शामिल करने की उम्मीद है। रिपोर्ट में यह सुनिश्चित करने के लिए उठाए गए और प्रस्तावित कदमों का भी उल्लेख होना चाहिए कि ऐसी दर्दनाक घटनाओं की पुनरावृत्ति न हो।

Times of India/Millennium Post

Pharma blast: NHRC issues notices to chief secretary, DGP

<https://timesofindia.indiatimes.com/city/vijayawada/nhrc-issues-notices-in-pharma-blast-case/articleshow/112751928.cms>

<https://www.millenniumpost.in/nation/nhrc-orders-probe-into-pharma-factory-fire-in-andhra-576911>

Aug 24, 2024, 04.50 AM IST

Vijayawada: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports on the blast that claimed the lives of 17 workers at a pharma unit in Atchutapuram special economic zone of Anakapalli district.

Consequently, the NHRC has issued notices to the chief secretary and the director general of police (DGP) of the state. The commission has requested the chief secretary and the DGP to conduct a comprehensive investigation to ascertain whether all safety regulations and legal provisions were being rigorously adhered to by the proprietor of the industrial unit and monitored by the relevant authorities. The NHRC has sought a report within a fortnight.

We also published the following articles recently

NHRC seeks report in 2 wksThe National Human Rights Commission (NHRC) took suo motu cognizance of the Badlapur case and demanded a report from the state government on the 12-hour delay in filing the FIR. The NHRC issued notices to the chief secretary and DGP, requesting details on the delay, case status, victims' health, and steps to prevent future occurrences.112662075

SC has taken suo motu cognizance of Kolkata rape-murder case: What does this mean and what impact it could haveThe Supreme Court of India initiated proceedings on its own accord regarding the rape and murder of a postgraduate trainee doctor in Kolkata on August 9. This move aims to ensure a thorough investigation and enhanced security for medical professionals nationwide. The Indian Medical Association has urged the Centre for stronger policies and better protective measures in hospitals.112607391

Instruct senior IAS officers to resolve sewer overflow issues in Delhi: Atishi to chief secretary Delhi's water minister Atishi instructed chief secretary Naresh Kumar to have senior IAS officers address sewer overflow issues in the city. Lieutenant Governor VK Saxena had earlier asked Kumar for a monthly inspection report due to recent deaths linked to poor civic infrastructure. Atishi emphasized the health risks and urged for immediate action and accountability.112633551

Pharma unit blast in Andhra: NHRC seeks report

<https://www.newindianexpress.com/states/andhra-pradesh/2024/Aug/24/pharma-unit-blast-in-andhra-nhrc-seeks-report>

NHRC observed that the contents of the media reports indicate violations of the victims' Right to Life due to the concerned authorities' negligence.

Updated on: 24 Aug 2024, 8:15 am

VIJAYAWADA: Taking suo motu cognizance of the fire accident at a unit of Escientia Advanced Sciences Pvt Ltd in the Atchutapuram SEZ in Anakapalle district which claimed 17 lives and left several workers injured, the National Human Rights Commission (NHRC) has issued notices to the State government and the police to probe whether the safety norms and legal provisions were strictly followed by the management. The Commission has sought a detailed report within two weeks.

NHRC observed that the contents of the media reports indicate violations of the victims' Right to Life due to the concerned authorities' negligence. Accordingly, notices have been issued to the Chief Secretary and the Director General of Police, directing them to launch a thorough investigation.

"The report must include the status of the FIR, updated information on the health and medical treatment of the injured, disbursement of the compensation, and any other relief/rehabilitation provided to the injured as well as the families of the deceased workers," the Commission said.

Further, NHRC said it would also like to know about the action taken against the delinquent officers responsible for the tragedy.

Suffering of children with Leukemia | NHRC directs Tamil Nadu Health Dept. to submit ATR over non-usage of Apheresis Machine purchased in June 2023

<https://www.sconline.com/blog/post/2024/08/23/suffering-children-leukemia-chennai-ich-equipment-unused-apheresis-machine-nhrc-legal-news/>

An article dated 11-7-2024 published in The New Indian Express, stated that despite Apheresis Machine's potential to significantly improve platelet availability, it remains unused, forcing patients to seek treatment elsewhere.

Published on August 23, 2024 - By Sucheta

National Human Rights Commission (NHRC): While considering a complaint concerning suffering of children with leukemia at the Government Institute of Child Health (ICH) in Chennai, due to hospital's failure to obtain a license for an apheresis machine purchased in June 2023, as highlighted in an article by The New Indian Express, the NHRC directed that a copy of the complaint be sent to Principal Secretary, Department of Health and Family Welfare, Government of Tamil Nadu calling for an Action Taken Report within four weeks.

In an article dated 11-7-2024 published in The New Indian Express, titled "Leukemia patients in Chennai suffer as ICH equipment remains unused for a year", concerns were raised regarding pitiable condition of children in ICH, Chennai.

The article stated that despite apheresis machine's (blood components separator) potential to significantly improve platelet availability, it remains unused, forcing patients to seek treatment elsewhere. As a result, hundreds of children in need of platelets at the Government Institute of Child Health (ICH) and Hospital for Children at Egmore are left stranded allegedly owing to the delay in obtaining a license from the State Drugs Control Department for the apheresis machine even a year after its purchase.

An apheresis machine is a device that receives blood from a donor and separates blood components like plasma, platelets, white blood cells, and red blood cells. Usually from a donor's whole blood (without separating the components), only 50ml of platelet can be obtained; however, by using an apheresis machine, over 250 ml platelet can be obtained from a single donor. But without the machine, five to six donors are required to get the same number of platelets.

The petitioner, a pro bono lawyer, filed a petition under S. 12 of Protection of Human Rights Act, 1993, stating that Leukemia patients on chemotherapy bear most of the brunt as they regularly require more platelets and transfusions. The hospital authorities

are yet to secure a license to operate the machine. The parents of patients needing platelets, therefore, are forced to travel to other hospitals.

The petitioner submitted that the material on record shows endangerment of children's lives, and hence there has been a gross violation of Articles 21 and 47 of the Constitution read with Section 2(d) of the 1993 Act. The petitioner sought that the NHRC takes cognizance of the matter; direct the respondents to take appropriate steps; and call for a comprehensive, time-bound Action Taken Report (ATR) from all the concerned Respondents with respect to said gross inaction.

Taking cognizance of the matter, the NHRC sought ATR from the Department of Health and Family Welfare, Government of Tamil Nadu within 4 weeks. The matter will be taken up in 4 weeks.

एनएचआरसी ने आंध्र प्रदेश में दवा फैक्टरी में आग की घटना की जांच का आदेश दिया

<https://hindi.theprint.in/india/nhrc-orders-probe-into-fire-at-medicine-factory-in-andhra-pradesh/722063/?amp>

23 August, 2024

नयी दिल्ली, 23 अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के अनकापल्ली जिले में एक निजी औद्योगिक इकाई में हुए विस्फोट की घटना का स्वतः संज्ञान लेते हुए अधिकारियों को इसकी सघन जांच का निर्देश दिया है।

इस विस्फोट में कम से कम 17 श्रमिकों की मौत हो गयी तथा कई अन्य घायल हो गये।

बुधवार को इस दवा निर्माण इकाई में भयंकर आग लग गयी थी और विस्फोट हुआ था। इस घटना में नुकसान और ज्यादा हो सकता था लेकिन जब यह हादसा हुआ तब भोजनावकाश होने के कारण वहां कम श्रमिक थे।

तलाश अभियान जारी है और मृतकों की संख्या बढ़ने की आशंका है।

एनएचआरसी ने सुरक्षा नियमों के कथित उल्लंघन को लेकर गहरी चिंता जतायी। बताया जाता है कि इसी उल्लंघन के फलस्वरूप यह घटना घटी।

आयोग ने आंध्र प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर उन्हें इस मामले की सघन जांच का निर्देश दिया है।

जांच में यह पड़ताल किये जाने की संभावना है कि इस औद्योगिक इकाई ने सभी सुरक्षा विनियमों एवं कानूनी शर्तों का पालन किया था या नहीं, और यह भी कि इस इकाई की निरीक्षण के लिए जिम्मेदार अधिकारियों की ओर कोई लापरवाही तो नहीं हुई थी।

एनएचआरसी ने निर्देश दिया है कि दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत की जाए। रिपोर्ट में घटना के संबंध में दर्ज प्राथमिकी की स्थिति, घायलों के उपचार और जान गंवाने वाले लोगों के परिजनों या घायल हुए लोगों को दिए गए मुआवजे का विवरण शामिल होना चाहिए।

आयोग ने पीड़ितों के राहत एवं पुनर्वास के लिए किए गए प्रयासों तथा जिम्मेदार अधिकारियों के खिलाफ की गई कार्रवाई के बारे में भी जानकारी मांगी है।

इस विस्फोट से चिंता पैदा हो गयी है। राज्य आपदा मोचन बल की टीम लोगों की तलाश में लगी हुई है। विस्फोट की वजह सामने नहीं आ पायी है और प्रशासन को डर है कि मलबे में और शव दबे हो सकते हैं।

भाषा राजकुमार मनीषा

राजस्थान में महिलाओं के खिलाफ अपराध में तेजी से हुआ इजाफा, NHRC ने गहलोत सरकार और डीजीपी को भेजा नोटिस

<https://navbharatlive.com/article/nhrc-sends-notice-to-the-gehlot-government-and-dgp-crime-against-women-has-increased-rapidly-in-rajasthan-297807.html/amp>

By सीमा वर्मा Updated On:Mar 27, 2021 | 11:55 AM

राजस्थान (Rajasthan) में महिलाओं के खिलाफ अपराध बढ़ते की खबर दिन-दिन बढ़ती जा रही है। लगातार बढ़ती अपराधिक घटनाओं अब महिलाएं खुद को असुरक्षित महसूस कर रही हैं। राजस्थान में महिलाओं के खिलाफ बढ़ते अपराध को लेकर अब आयोग एक कदम उठाया है। मानवअधिकार आयोग ने बताया कि पिछले एक साल में महिलाओं के खिलाफ हो रहे अपराधों में बहुत वृद्धि हुई है। आयोग के आकड़ों में बताया गया है कि अपराध के मामलों में 80 हजार मामले सिर्फ महिलाओं के दर्ज है जिसमें 12 हजार मामले सिर्फ बलात्कार के दर्ज किये गए हैं।

रिपोर्ट के मुताबिक राज्य में बलात्कार के 12 हजार मामले दर्ज किये गए है, आयोग ने अपराध पर रोक के लिए कड़ा कदम उठाया है. राजस्थान के जोधपुर में हुए। नाबालिग के साथ गैंगरेप की घटना के बाद राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) एक्शन मूड में आ गई।

वहीं, राजस्थान सरकार (State) ने पुलिस प्रमुख डीजीपी को नोटिस भेजा गया और कहा गया की ,महिलाओं के बढ़ते अपराध को कम करने के लिए समाचार पत्रों में महिलाओं के आरोपों को एकत्र करने और कतर कर, महिलाओं के बढ़ते अपराध के मामले में हस्तक्षेप करने का अनुरोध किया है।